

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 159 OF 2016 &  
IA NO. 336 OF 2016 AND**

**Dated: 17<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Central U.P. Gas Ltd. ...Appellant(s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. K.K. Rai, Sr. Adv.  
Mr. S.K. Pandey  
Mr. Chandrashekhar  
Mr. Anshul Rai

Counsel for the Respondent(s) : Mr. Prashant Bezubouah  
Mr. Sumit Kishore

**ORDER**

We have heard learned counsel for the parties. Respondent shall file an affidavit in respect of receipt of Reply dated 8.10.2015 submitted by the Appellant.

List the matter for further hearing on **24.03.2017.**

**(B.N. Talukdar)  
Technical Member (P&NG)  
pr/vt**

**(Justice Ranjana P. Desai)  
Chairperson**